IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 77612 of 2018

(Arising out of Order-in-Appeal No. 91/ASN-I/CT(Audit-II)2017-18 dated 15.03.2018 passed by Commissioner of Central Excise, Asansol-I.

M/s. Indian Explosives Ltd.
Bulk Support Plant, Sonepur Bazari Project,
P.O.- Haripur, Dist.-Burdwan.

..Appellant

VERSUS

Commissioner of Central Excise, Asansol.
Asansol-I Division (erstwhile)
Sen Raleigh Road, Kumarpur Road,
Asansol-713305.

.. ...**Respondent**

APPERANCE :
None for the Appellant
Shri D. Halder, Authorized Representative for the Respondent

CORAM:
HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No…75593/2020

DATE OF HEARING : 12.11.2020
DATE OF DECISION : 12.11.2020

PER P.K.CHOUDHARY :

Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Indian Explosives Ltd. (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

(P. K. Choudhary)
Member (Judicial)

T.K.